

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF M/s. KRISTAL PROJECTS (INDIA) LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	M/s. Kristal Projects (India) Limited
2.	Date of incorporation of corporate debtor	October 31, 2002
3.	Authority under which corporate debtor is incorporated / registered	Companies Act, 1956
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U07010KA2002PLC031169
5.	Address of the registered office and principal office (if any) of corporate debtor	34/35/36, Ambalipura Road, Bellandur, Bangalore, Bangalore, Karnataka, India, 560037
6.	Insolvency commencement date in respect of corporate debtor	April 7, 2026 (receipt of order April 8, 2026)
7.	Estimated date of closure of insolvency resolution process	October 4, 2026
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Nilesh Rajendra Kothari Registration No. IBBI/IPA-002/IPN01225/2022-2023/14132
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Registered address: A-703, Iskon Riverside, Near Shelaleikh Society, Shahibaug, Ahmedabad, Gujarat-380004 Email id: ip.nkothari@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Correspondence address: 410, 4 th Floor, Blue Rose, Industrial Estate, Near Metro Mall, Borivali East, Mumbai, Maharashtra – 400066 Email ID: id: cirp.kristalprojects@gmail.com
11.	Last date for submission of claims	April 21, 2026
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Real Estate Allottees (since the corporate debtor is a real estate developer, the IRP anticipates the real estate allottees as a class of creditors)
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	1. Vivek Satyaprakash Jalan IBBI/IPA-002/IP-N01295/2024-2025/14452 2. T V S SIVA PRASAD IBBI/IPA-003/ICAIN00406/2021-2022/14051 3. Rajini G N IBBI/IPA-002/IP-N01179/2021-2022/13954
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Web link: https://ibbi.gov.in/home/downloads (b) Physical Address: Can be obtained by sending a request at cirp.kristalprojects@gmail.com

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **M/s. Kristal Projects (India) Limited** on **April 7, 2026**.

The creditors of **M/s. Kristal Projects (India) Limited**, are hereby called upon to submit their claims with proof on or before **April 21, 2026** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class i.e Real Estate Allottees in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.



Nilesh R. Kothari
Interim Resolution Professional of Kristal Projects (India) Limited
(Under Corporate Insolvency Resolution Process)
IBBI/IPA-002/IP-N01225/2022-2023/14132
AFA Validity: 30.06.2027
Email: cirp.kristalprojects@gmail.com, ip.nkothari@gmail.com

Date: April 10, 2026
Place: Kolhapur